

Date of Decision: 09.9.97

OA 90/95

1. Kanwarpal Singh, Assistant Personnel Officer, Northern Railway, Baroda House, New Delhi.
2. Lala Ram, Assistant Personnel Officer, Northern Railway, DRM Office, Bikaner.

... Applicants

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Chief Personnel Officer, Northern Railway, Baroda House, New Delhi.
3. The Divisional Railway Manager, Northern Railway, Bikaner.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER

For the Applicants

... Mr.N.K.Khandelwal

For the Respondents

... Mr.R.K.Soni

O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicants, named above, in this application u/s 19 of the Administrative Tribunals Act, 1985, have claimed a declaration that the applicants stood empanelled as Assistant Personnel Officers on completion of six months training period as also for a declaration that the note put up by the General Manager or the report of the reporting officer to the effect that "please report on them after another six months. Inform them that they are still on trial" is illegal.

2. We have heard the learned counsel for the parties and have gone through the records of the case.


3. The grievance of the applicants is that they were promoted as Assistant Personnel Officers on ad hoc basis vide order dated 14.6.89, at Ann.A-1, after the selection was made and the applicants were found the best amongst the failed candidates. The applicants contend that the note of the General Manager on the report of the reporting officer, referred to above, is unreasonable. On the other hand, the respondents have stated that the competent authority i.e. the General Manager of the Northern Railway, in his judgement thought that the applicants were to be groomed further for manning the Group-B post in the right perspective and the applicants being Scheduled Tribe candidates, all possible help should be rendered to them to come up to the required standard and keep

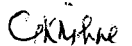
Chavre

(72)

in view this aspect of the case, the respondents allowed the applicants to continue further for six months in service training. After the expiry of another six months when the case was put up to the competent authority for regularisation of the applicants, their cases were regularised and they were placed on the panel of Assistant Personnel Officers vide Ann.A-3. The applicants have been promoted to the post of Assistant Personnel Officer and, according to the learned counsel for the applicants, they have earned still higher promotion to the post of Divisional Personnel Officer. The remarks in question have, therefore, become meaningless.

4. The OA is disposed of accordingly with no order as to costs.

  
(O.P.SHARMA)  
ADM.MEMBER

  
(GOPAL KRISHNA)  
VICE CHAIRMAN

